

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Notification,
Srinagar, the 15th December, 2021.

S.O 421.-In exercise of the powers conferred by sub-section (1) of section 3 of the Special Marriage Act, 1954, the Lieutenant Governor is pleased to appoint the following officers as 'Marriage Officer' within the territorial jurisdiction shown against each for the purposes of the said Act; namely:-

S.No.	Designation	Jurisdiction
1.	Assistant Commissioner (General) in the office of Deputy Commissioner, Srinagar	Whole of Division Kashmir.
2.	Assistant Commissioner (General) in the office of Deputy Commissioner, Jammu.	Whole of Division Jammu.

By order of the Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

NO: - I AW-SL/34/2021-10

Dated: - 15.12.2021.

Copy to the:-

1. Principal Secretary to Government, Hon'ble Lieutenant Governor, J&K.
2. Joint Secretary (JKL) Ministry of Home Affairs, Government of India, New Delhi.
3. Divisional Commissioner, Kashmir/Jammu.
4. Commissioner/Secretary to Government, General Administration Department.
5. Commissioner/Secretary to Government, Revenue Department. This is with reference to his recommendation conveyed vide O.M.NO. Rev Gen/117/2021 dated:- 23.11.2021.
6. Registrar General, J&K High Court and Ladakh.

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7. All Deputy Commissioners.
8. Assistant Commissioner (General) in the office of Deputy Commissioner Srinagar/Jammu.
9. Pvt. Secretary to Worthy Chief Secretary.
10. Pvt. Secretary to Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
11. General Manager, Government Press, Srinagar/Jammu.
12. S.O. Section w.7.s.c.
13. In -charge website.
14. Concerned file



(Khursheed Ahmad Bhat)

Additional Secretary to Government